

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2021 (AS ON 31.12.2021)

1. Name of Officer (in full) : VIRENDRA KHUSHALRAO PANCHAM

3. Present Post held: JOINT DIRECTOR

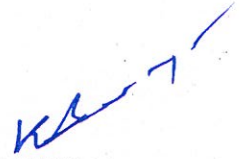
2. Service to which the Officer belongs : CENTRAL CIVIL SERVICE

4. Present Pay: BASIC RS. 88700/-(Level 12)

Name of District, Sub-Division, Taluk & Village or City in which property is situated (Full location & postal address)	Name & Details of property Housing, Lands and other Buildings	Cost of construction/ Acquirement (and year when purchased) including of land in case of house and year when purchased	Present Value *	If not in own name, state in whose name held & his/her relationship to the Govt. Servant	How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired	Annual income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(1). PLOT NO. 41, CHITNISNAGAR, UMRED ROAD, NAGPUR	HOUSE BUILT UP AREA OF 900 SQ. FEET OVER A PLOT OF 2000 SQ. FEET	PLOT WAS PURCHASED ON 02-05-1994, CONSTRUCTION WAS DONE DURING 2002-2003 WITH FINANCE (RS. 5 LAKH) BY SBI, MAHAL, NAGPUR	APPROX 65 LAKHS	OWN	CONSTRUCTED OVER A PLOT WHICH WAS PURCHASED ON 02-05-1994	-NIL- OCCUPIED BY FAMILY ONLY	-
(2). SHOP	NO. 3. PLOT 13, CHITNIS NAGAR, NAGPUR	RS. 4 LAKHS DATE 02-07-2010	RS. 7.5 LAKHS	WIFE	BY PURCHASE DATED 02-07-2010	-NIL-	VACANT
(3) PLOT	PLOT NO. 16, 17, KH NO. 49/1, MOUZA TARODI, KHURD, TAL. KAMPTHEE, DIST- NAGPUR 2400 SQ. FEET AREA	RS. 3 LAKHS DATE 22-12-2014	RS. 10.50 LAKHS	WIFE	BY PURCHASE DATED 22-12-2014	NIL	NON AGRICULTURAL LAND LOCATED IN RURAL AREA

Handwritten signature/initials

(4) AGRICULTARAL LAND	MOUZA 148, P.H.NO. 22, TAL. KATOL, MOUZA GONDIDIGRAS, SR. NO. 5 0.42 HECTAR	INHERITED FROM PARENT	7.5 LAKHS	SELF	INHERITED FROM PARENT DATED 16-07-2015	NIL	
(5) PLOT	PLOT NO. 6, KH.NO. 78/1, MOUZA -DIGHORI, P.H.NO. 34, DISTT. NAGPUR 1500 SQ.FT.AREA	RS. 17.70 LAKHS DATE 21-10-2021	RS. 17.70 LAKHS	WIFE	BY PURCHASE DATED 21-10-2021	NIL	

Signature: 

Name: V.K.PANCHAM

Designation: JOINT DIRECTOR

Date : 24-01-2022

Note

- 1)* In case where is not possible to assess the value accurately, the approximate value in relation to present condition may be indicated
- 2) ** Includes short term leases also
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955. (now rule 18(1) of the CCS (conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependant on Government servant.
- 4) The wording 'No Change' or 'No addition' or 'as in previous year' may be avoided and all details filled up.
- 5) AIS officers are requested to fill the form in duplicate
- 6) All columns should be filled up neatly in capital letters.